


**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s AKSHAJ ESTATES PRIVATE LIMITED**

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of Corporate Insolvency Resolution Process against M/s Akshaj Estates Private Limited.

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s Akshaj Estates Private Limited
2.	Date of incorporation of corporate debtor	17/01/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL2012PTC230158
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered address: 911/19, Surya Kiran Building, KG. Marg New Delhi, Central Delhi - 110001
6.	Insolvency commencement date in respect of corporate debtor	18.08.2026 (Order Received by IRP on 27.08.2026)
7.	Estimated date of closure of insolvency resolution process	13.02.2027 (180th Day)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Taruna Goel IBBI/PA-002/IP-N00314/2017-2018/10902
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 1309, Silver City Towers, Main Silver City, Zirakpur, Punjab-140603 Email: tarunagoelcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 2nd Floor, NAC Manimajra, Chandigarh, 160101 Email: cirp.akshajestates@protonmail.com Mobile:- 91-98759 21491
11.	Last date for submission of claims	10.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

The creditors of M/s Akshaj Estates Private Limited are hereby called upon to submit their claims as on CIRP date with proof on or before 10.09.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs.

Note: 1

Form B: for Claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workman and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
(Taruna Goel)

Interim Resolution Professional

In the Matter of M/s Akshaj Estates Private Limited

Regn. No. IBBI/PA-002/IP-N00314/2017-2018/10902

Date: 27.08.2026

Place: Chandigarh

Financial Express dt. 28.08.2026

फॉर्म ए सार्वजनिक घोषणा

(भारतीय रिजर्व बैंक और सोमन अकादमी बोर्ड (कोरप्टेड व्यक्तियों के लिए रिजर्व बैंक सहायता प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)

मैसर्स अक्षय एस्टेट्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

एतद्वारा नोटिस दिया जाता है कि राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली ने मैसर्स अक्षय एस्टेट्स प्राइवेट लिमिटेड के विप्लव कोरप्टेड रिजर्व बैंक सहायता प्रक्रिया शुरू करने का आदेश दिया है।

प्रासंगिक विवरण

1. कोरप्टेड लेनदार का नाम	मैसर्स अक्षय एस्टेट्स प्राइवेट लिमिटेड
2. कोरप्टेड लेनदार के निगम की तिथि	17/01/2012
3. प्रविलेपन विवरण के अधीन कोरप्टेड लेनदार लिमिटेड/पंजीकृत है	कंपनी रजिस्ट्रार - दिल्ली
4. कोरप्टेड पहचान सं. / सीमित देयता पहचान सं.	U70200DL2012PTC230158
5. पंजीकृत कार्यालय और प्रभाव कार्यालय (यदि कोई हो) का पता	पंजीकृत पता: 911/15, सुई क्लिंग बिल्डिंग, के.जी. मार्ग, नई दिल्ली, मध्य दिल्ली - 110001
6. रिजर्व बैंक प्रक्रिया प्रारंभ होने की तिथि	18.08.2026 (MRP द्वारा 27.08.2026 को आदेश प्राप्त)
7. रिजर्व बैंक सहायता प्रक्रिया के संचालन की अनुमति तिथि	13.02.2027 (360वां दिन)
8. अंतरिम सहायता पेंडेंट के रूप में कार्य करने वाले रिजर्व बैंक पेंडेंट का नाम और पंजीकरण संख्या	सीमाती सत्या नॉक्स IBBI/PA-0021P-N00314/2017-2018/10902
9. अंतरिम सहायता पेंडेंट का पता और ई-मेल (यदि न तो पंजीकृत)	फ्लैट नं. 1309, सिंगल सिटी टावर्न, मेन सिंगल सिटी, जीएचएमए, फ्लैट-140603 ईमेल: tarunagolice@gmail.com
10. अंतरिम सहायता पेंडेंट के साथ पत्राचार के लिए पता और ई-मेल	एनसीसी-818, दूसरी मंजिल, एनएसी मनीषाबाग, पटौली, 160101 ईमेल: chirp.akshajestates@gmail.com फोन: +91-98779 21491
11. दावे प्रस्तुत करने की अंतिम तिथि	10.09.2026
12. धारा 21 की उप-धारा (अ) के खंड (बी) के अंतर्गत लेनदारों के वर्ग (MRP द्वारा सुनिश्चित)	समूह नहीं (NA)
13. एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में पहचाने गए रिजर्व बैंक पेंडेंटों के नाम	1. समूह नहीं 2. समूह नहीं 3. समूह नहीं
14. (क) प्रारंभिक फॉर्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहाँ उपलब्ध है:	(क) वेब लिंक: https://ibbi.gov.in/external/home/downloads (ख) समूह नहीं

मैसर्स अक्षय एस्टेट्स प्राइवेट लिमिटेड के लेनदारों से एतद्वारा आग्रह किया जाता है कि वे CIRP विधि के अनुसार अपने दावे प्रमाण सहित 10.09.2026 को या उससे पहले त्रिविधि संख्या 10 के समाने उल्लिखित पते पर अंतरिम सहायता पेंडेंट को प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण सहित केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार अपने दावे प्रमाण सहित व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

दावों के प्रमाण प्रस्तुत करना भारतीय रिजर्व बैंक और सोमन अकादमी बोर्ड (कोरप्टेड व्यक्तियों के लिए रिजर्व बैंक सहायता प्रक्रिया) विनियम, 2016 के अध्याय IV के अनुसार होना चाहिए। लेनदार दस्तावेजी दायित्वों के साथ लागू दावा फॉर्म (फॉर्म 1 में नीचे निर्दिष्ट) भरकर अपने दावे प्रस्तुत करेंगे:

नोट 1

फॉर्म बी: पौर्वाधिक लेनदारों (कर्मचारी और कर्मचारी के जीवन) के दावों के लिए

फॉर्म सी: क्रेडिट लेनदारों के दावों के लिए

फॉर्म सीए: एक वर्ग में वित्तीय लेनदारों के दावों के लिए

फॉर्म डी: एक कर्मचारी और कर्मचारी के दावों के लिए

फॉर्म ई: कर्मचारी और कर्मचारी के अधिकृत प्रतिनिधि के दावों के लिए

फॉर्म एफ: वित्तीय लेनदारों और पौर्वाधिक लेनदारों के अलावा अन्य लेनदारों के दावों के लिए

लेनदारों को दावा फॉर्म में संबंधित विवरण का उल्लेख करना चाहिए ताकि उनके दावों के संबंध में किसी भी डाक का तुरंत सहायता दिया जा सके।

दावों के छूट या घायल हमला प्रस्तुत करने पर सुनिश्चित करें।

दिनांक: 27.08.2026

स्थान: पटौली

हस्ताक्षरित-

(सत्या नॉक्स)

अंतरिम सहायता पेंडेंट

मैसर्स अक्षय एस्टेट्स प्राइवेट लिमिटेड के मामले में

पंजीकरण सं. IBBI/PA-0021P-N00314/2017-2018/10902

Jansatta Hindi Dt-28.08.2026

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s AKSHAJ ESTATES PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of Corporate Insolvency Resolution Process against **M/s Akshaj Estates Private Limited**.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Akshaj Estates Private Limited
2.	Date of incorporation of corporate debtor	17/01/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL2012PTC230158
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered address:</u> 911/19, Surya Kiran Building, KG. Marg New Delhi, Central Delhi - 110001,
6.	Insolvency commencement date in respect of corporate debtor	18.08.2026 (Order Received by IRP on 27.08.2026)
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8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Taruna Goel IBBI/IPA-002/IP-N00314/2017-2018/10902
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 1309, Silver City Towers, Main Silver City, Zirakpur, Punjab, 140603 Email: tarunagoelcs4@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 2 nd Floor, NAC Manimajra, Chandigarh, 160101 Email- cirp.akshajestates@protonmail.com Mobile :- 91-98759 21491
11.	Last date for submission of claims	10.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

The creditors of **M/s Akshaj Estates Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 10.09.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

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Note: 1

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Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

(Taruna Goel)

Interim Resolution Professional

In the Matter of M/s Akshaj Estates Private Limited
Regn. No. IBBI/IPA-002/IP-N00314/2017-2018/10902

Date: 27.08.2026

Place: Chandigarh